

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 148/TT/2017

Coram:

**Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order: 10.10.2017

In the matter of:

Determination of transmission tariff from COD to 31.3.2019 for **Asset-I (A):** LILO of Agra-Bharatpur 220 kV S/c Line at Agra (PGCIL) Sub-station alongwith line bays (Anticipated COD: 1.1.2018), **Asset-I (B):** 1X315 MVA 400/220 kV ICT (Shifted from Ballabgarh Sub-station) alongwith ICT bays at Agra (PGCIL) Sub-station (Actual COD: 26.6.2017), **Asset-II:** LILO of 400 kV Amritsar-Hamirpur Line at Jalandhar (One circuit of Parbati Pooling station-Amritsar Line) along with bays (Actual COD: 14.2.2017), **Asset-III:** 1X 315 MVA, 400/220 kV ICT along with associated bays at Kaithal Sub-station (Spare ICT from Ballabgarh) (Anticipated COD: 1.11.2017), **Asset-IV:** 2 nos. 220 kV bays at Kaithal Sub-station (Anticipated COD: 1.11.2017), **Asset-V:** 2 nos. of 220 kV Line bays at Bhinmal Sub-station (Actual COD: 25.4.2017), under Northern Region System Strengthening Scheme XXXIV, in Northern Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,
Vidyut Bhawan, Vidyut Marg,
Jaipur - 302005
2. Ajmer Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur



3. Jaipur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur
4. Jodhpur Vidyut Vitran Nigam Limited,
400 kV GSS Building (Ground Floor),
Ajmer Road, Heerapura, Jaipur
5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan,
Kumar House Complex Building II,
Shimla-171 004
6. Punjab State Electricity Board
Thermal Shed TIA, Near 22 Phatak,
Patiala-147 001
7. Haryana Power Purchase Centre
Shakti Bhawan, Sector-6,
Panchkula (Haryana)-134 109
8. Power Development Department
Government of Jammu & Kashmir,
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Limited,
(Formerly Uttar Pradesh State Electricity Board),
Shakti Bhawan, 14, Ashok Marg
Lucknow – 226 001
10. Delhi Transco Limited,
Shakti Sadan, Kotla Road,
New Delhi-110 002
11. BSES Yamuna Power Limited,
BSES Bhawan, Nehru Place,
New Delhi.
12. BSES Rajdhani Power Limited,
BSES Bhawan, Nehru Place,
New Delhi



13. North Delhi Power Limited,
Power Trading and Load Dispatch Group,
Cennet Building, Adjacent to 66/11 kV Pitampura-3 Grid Building,
Near PP Jewellers
Pitampura, New Delhi-110 034
14. Chandigarh Administration
Sector -9, Chandigarh
15. Uttarakhand Power Corporation Limited,
Urja Bhawan, Kanwali Road,
Dehradun
16. North Central Railway,
Allahabad.
17. New Delhi Municipal Council
Palika Kendra, Sansad Marg,
New Delhi-110 002

.....**Respondents**

For petitioner : Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri Abhay Choudhary, PGCIL

For respondents : Shri R.B. Sharma, Advocate, BRPL

ORDER

The present petition has been filed by Power Grid Corporation of India Limited ('the petitioner'), for determination of tariff of **Asset-I (A)**: LILO of Agra-Bharatpur 220 kV S/c Line at Agra (PGCIL) Sub-station alongwith line bays, **Asset-I (B)**: 1X315 MVA 400/220 kV ICT (Shifted from Ballabgarh Sub-station) alongwith ICT bays at Agra (PGCIL) Sub-station, **Asset-II**: LILO of 400 kV Amritsar-Hamirpur Line at Jalandhar (One circuit of Parbati Pooling station-Amritsar Line) along with bays, **Asset-III**: 1X 315 MVA, 400/220 kV ICT along with associated bays at Kaithal Sub-station (Spare ICT



from Ballabgarh), **Asset-IV:** 2 nos. 220 kV bays at Kaithal Sub-station, **Asset-V:** 2 nos. of 220 kV Line bays at Bhinmal Sub-station (hereinafter referred as “transmission assets”), under Northern Region System Strengthening Scheme XXXIV, in Northern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations"). The petitioner has also prayed for grant of 90% of the Annual Fixed Charges (AFC) claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism.

2. The petitioner has claimed the tariff based on actual/estimated expenditure incurred up to anticipated/actual COD and additional capitalization incurred from anticipated/actual COD to 31.3.2019 in respect of the instant assets. The capital cost claimed as per revised cost estimate (RCE) dated 29.8.2017 by the petitioner is as under:-

Particulars	Approved apportioned cost		Estimated cost on COD	Projected Additional Capital Expenditure				Total estimated completion cost
	as per FR	RCE		2016-17	2017-18	2018-19	2019-20	
	(₹ in lakh)							
Asset-I (A)	5369.01	5644.09	3947.9	0.00	885.73	847.77	565.18	6246.58
Asset-I (B)	776.89	1161.66						
Asset-II	5097.82	4082.60	2756.35	181.37	362.75	362.75	0.00	3663.22
Asset-III	743.24	1020.71	819.81	0.00	135.71	45.24	0.00	1000.76
Asset-IV	618.82	982.50	786.68	0.00	130.55	43.52	0.00	960.75
Asset-V	614.76	1002.00	291.97	0.00	558.98	59.23	0.00	910.18
TOTAL	13220.54	13893.56	8602.71	181.37	2073.72	1358.51	565.18	12781.49

3. Therefore, the estimated completion cost of each asset (total being ₹12781.49 lakh) is lower than the approved apportioned cost of each asset (total being ₹13893.56 lakh) as per RCE. Thus, there is no cost over-run in respect of the instant assets.



4. The petitioner in the petition has claimed the tariff for the instant assets on the basis of actual/anticipated COD. However, the petitioner vide affidavit dated 20.9.2017, submitted the actual, revised anticipated date of commissioning of instant assets and as well as bifurcation of Asset-I into two assets i.e. Asset-I (A) and Asset-I (B). The details of the elements covered in the instant petition and their respective actual/anticipated CODs are as under:-

S. No.	Particulars	COD		
		Scheduled	as per the petition	Actual/Anticipated
1.	Asset-I (A): LILO of Agra-Bharatpur 220 kV S/C Line at Agra (PGCIL) Sub-station alongwith line bays.	8.7.2017	1.7.2017 (anticipated)	1.1.2018 (anticipated)
	Asset-I (B): 1X315 MVA 400/220 kV ICT (Shifted from Ballabgarh Sub-station) alongwith ICT bays at Agra (PGCIL) Sub-station			26.6.2017 (actual)
2.	Asset-II: LILO of 400 kV Amritsar-Hamirpur Line at Jalandhar (One circuit of Parbati Pooling station-Amritsar Line) along with bays		14.2.2017 (actual)	14.2.2017 (actual)
3.	Asset-III: 1X 315 MVA, 400/220 kV ICT along with associated bays at Kaithal Sub-station (Spare ICT from Ballabgarh)		1.5.2017 (anticipated)	1.11.2017 (anticipated)
4.	Asset-IV: 2 nos. 220 kV bays at Kaithal Sub-station		1.5.2017 (anticipated)	1.11.2017 (anticipated)
5.	Asset-V: 2 nos. of 220 kV Line bays at Bhinmal Sub-station	8.7.2017 (anticipated)	25.4.2017 (actual)	

5. During the hearing on 26.9.2017, the representative of the petitioner requested to grant AFC in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.



6. The petitioner, as per affidavit dated 20.9.2017 has submitted revised anticipated date of commissioning of Asset-I(A) i.e. upon bifurcation of Asset-I, as 1.1.2018. Thus, as the period of six months shall elapse from the date of filing the petition i.e. 27.4.2017, the PoC tariff for this asset is not allowed. Therefore, the petitioner is directed to file a fresh petition for Asset-I(A).

7. The petitioner has submitted that Asset-I(B) has been “shifted from Ballabgarh Sub-station” and Asset-III is a “Spare ICT from Ballabgarh”. The petitioner has not submitted any information about these assets particularly, whether tariff was allowed earlier and if so, the respective petitions in which tariff were allowed. Further, the petitioner has also not submitted the separate estimated cost of Asset-I(B) as on COD, estimated additional expenditure as well as estimated completion cost. Therefore, PoC tariff for the Asset-I(B) and Asset-III is not allowed and the petitioner is directed to file complete and detailed information for these two assets.

8. As regards Asset-IV and Asset-V, the downstream systems are not ready. Asset-IV is anticipated to be commissioned on 1.11.2017. Therefore, a final view with regard to the COD of the Asset-IV shall be taken at the stage of final tariff. As regards Asset-V, though the petitioner claims to have declared COD, in the absence of downstream system, the COD has to be approved by the Commission. Therefore, the PoC tariff of Asset-IV and Asset-V has not been allowed in this order. In view of above, PoC tariff for Asset-II only is being allowed in this order.



9. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of the 2014 Tariff Regulations.

10. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

11. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run, which will be considered at the time of grant of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para-12 of this order.



12. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as under:-

A. Annual transmission charges claimed by the petitioner are as below:-

(₹ in lakh)			
Particulars	2016-17	2017-18	2018-19
Asset-II	82.66	690.65	744.32

B. Annual transmission charges allowed are as below:-

(₹ in lakh)			
Particulars	2016-17	2017-18	2018-19
Asset-II	70.26	587.05	632.67

13. The petitioner is directed to submit the following information on affidavit by 30.10.2017, with an advance copy to the beneficiaries:-

- a. Actual COD of Assets-III, IV covered in the instant petition.
- b. Auditors' Certificate and revised tariff forms based on actual commissioning of the assets.
- c. RLDC Certificate for charging of assets.
- d. CEA certificate under Regulation 43 of CEA (Measures Related to Safety and Electricity supply) Regulations, 2010.
- e. CMD Certificate as required under Grid Code.
- f. SCM/RPC approval of the assets covered in the instant petition.

14. The respondents to file their reply by 18.11.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 30.11.2017. The parties shall comply with



the above directions within the due date mentioned above and no extension of time shall be granted.

15. The petition shall be listed for final hearing on 7.12.2017.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

